
GOVERNMENT OF KARNATAKA

No. DPAR 103 SCR 2024

Karnataka Government Secretariat,
Vidhana Soudha,
Bengaluru, dated: 06.02.2025**NOTIFICATION**

Whereas the draft of the following rules further to amend the Karnataka Civil Services (Computer Literacy Test) Rules, 2012, was published as required by clause (a) of sub-section (2) of Section 3 read with Section 8 of the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990) in Notification No. DPAR 103 SCR 2024 dated: 18.01.2025 in Part IV-A of the Karnataka Gazette Extraordinary dated: 18.01.2025 inviting objections and suggestions from all persons likely to be affected thereby within fifteen days from the date of publication of the draft in the Official Gazette.

Whereas, the said Gazette was made available to the public on 18.01.2025.

And whereas, the objections and suggestions received have been considered by the State Government.

Now, therefore, in the exercise of the powers conferred by sub-section (1) of Section 3 read with Section 8 of the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990), the Government of Karnataka hereby makes the following rules, namely;

RULES

1. Title and Commencement:- (1) These rules may be called the Karnataka Civil Services (Computer Literacy Test) (Amendment) Rules, 2025.

(2) They shall come into force from the date of their final publication in the Official Gazette.

2. Amendment of rule 2:- In the Karnataka Civil Services (Computer Literacy Test) Rules, 2012 (hereinafter referred to as the said rules), in rule 2, for the words and figures “within 31.12.2024”, the words and figures “within 31.12.2025”, shall be deemed to have been substituted with effect from 01.01.2025.

3. Amendment of rule 3.- In rule 3 of the said rules,-

(a) in sub-rule (1), for the words and figures “within 31.12.2024”, the words and figures “within 31.12.2025”, shall be deemed to have been substituted with effect from 01.01.2025; and

(b) in sub-rule (2), for the words and figures “within 31.12.2024”, the words and figures “within 31.12.2025”, shall be deemed to have been substituted with effect from 01.01.2025.

By Order and in the name of the
Governor of Karnataka,
(VEERABHADRA)
Under Secretary to Government
Department of Personnel and
Administrative Reforms
(Service Rules-1).